

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 413 of 2015 in  
DFR No. 1871 of 2015**

**Dated: 8<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Himachal Pradesh State Electricity Board Ltd. ....Appellant(s)  
Versus  
Himachal Pradesh Electricity Regulatory Commission ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

**ORDER**

**IA No. 413 of 2015  
(Appl. for condonation of delay)**

There is 116 days delay in filing the appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

Notice has been served on the respondent. However, the respondent has not chosen to put in any appearance. From the application we notice that the time was spent by the applicant in pursuing the review petition.

In the circumstances, we feel that the delay deserves to be condoned. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list it for admission on **18.02.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**